

ऊर्जा मंत्रालय में उपमन्त्री (प्रो. सिद्धेश्वर असाद) : मैं कम्पना अधिनियम 1956 की धारा 619 क को उपधारा (1) के अन्तर्गत निम्नलिखित पत्रों (हिन्दी तथा अंग्रेजा संस्करण) का एक-एक प्रति सभा पटल पर रखता हूँ :—

(एक) ग्राम विद्युताकरण निगम, नई दिल्ली के वर्ष 1973-74 के कार्य करण को सरकार द्वारा समीक्षा।

(दो) ग्राम विद्युताकरण निगम, नई दिल्ली का वर्ष 1973-74 का वार्षिक प्रतिवेदन, लेखापरोक्षित लेखे तथा उन पर नियंत्रक और महालेखा परिक्षक का टिप्पणियां।

[Placed in Library. See No. LT-9820/75].

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): I beg to lay on the Table:

(1) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 23 of the Institutes of Technology Act, 1961:—

- (i) Certified Accounts of the Indian Institute of Technology, Kanpur, for the year 1972-73 along with the Audit Report thereon.
- (ii) Certified Accounts of the Indian Institute of Technology, Madras, for the year 1972-73 along with the Audit Report thereon.
- (iii) Certified Accounts of the Indian Institute of Technology, Delhi, for the year 1972-73 along with the Audit Report thereon.
- (iv) Three statements (Hindi and English versions) showing

reasons for delay in laying the above Accounts. [Placed in Library. See No. LT-9821/75].

(2) A copy of the Annual Report (Hindi and English versions) of the Sahitya Akademi, New Delhi for the year 1974. [Placed in Library. See No. LT-9822/75].

(3) A copy of the Annual Report of the Sangeet Natak Akademi, New Delhi, for the year 1973-74.

(4) A copy of the Annual Report of the Lalit Kala Akademi, New Delhi, for the year 1973-74.

(5) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi versions of the documents mentioned at (3) and (4) above. [Placed in Library. See No. LT-9823/75].

(6) A copy of the Annual Report (Hindi and English versions) of the National Council of Educational Research and Training, New Delhi, for the year 1973-74. [Placed in Library. See No. LT-9824/75].

11.01 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

(i) I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Monday, the 21st July, 1975, adopted the following motion in regard to the presentation of the Report of the Joint Committee of the Houses on the Prevention of Food Adulteration (Amendment) Bill, 1974:—

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Prevention of

[Secretary-General]

Food Adulteration (Amendment) Bill, 1974, be further extended up to the first day of the Ninety-fourth Session of the Rajya Sabha".

(ii) I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Tuesday, the 22nd July, 1975, adopted the following motion in regard to the presentation of the Report of the Joint Committee of the Houses on the Indian Penal Code (Amendment) Bill, 1972:—

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Indian Penal Code (Amendment) Bill, 1972, be further extended up to the last day of the Ninety-fourth Session of the Rajya Sabha".

(iii) I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Tuesday, the 22nd July, 1975, adopted the following motion in regard to the presentation of the Report of the Joint Committee of the Houses on the Central and Other Societies (Regulation) Bill, 1974:—

"That the time appointed for the presentation of the Report of the joint Committee of the Houses on the Central and Other Societies (Regulation) Bill, 1974, be further extended upto the first day of the last week of the Ninety-fourth Session of the Rajya Sabha".

11.03 hrs.

BUSINESS ADVISORY COMMITTEE

FIFTY-SIXTH REPORT

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): I beg to move:

"That this House do agree with the Fifty-sixth Report of the Busi-

ness Advisory Committee presented to the House on the 22nd July, 1975."

MR. SPEAKER: The question is:

"That this House do agree with the Fifty-sixth Report of the Business Advisory Committee presented to the House on the 22nd July, 1975."

The motion was adopted.

11.04 hrs.

MAINTENANCE OF INTERNAL SECURITY (SECOND AMENDMENT) BILL*

THE MINISTER OF HOME AFFAIRS (SHRI K. BRAHMANANDA REDDY): I beg to move for leave to introduce a Bill further to amend the Maintenance of Internal Security Act, 1971.

MR. SPEAKER: Motion moved:

"That leave be granted to introduce a Bill further to amend the Maintenance of Internal Security Act, 1971."

Shri Mavalankar.

Like Yesterday, the speeches will be of three minutes duration.

SHRI P. G. MAVALANKAR (Ahmedabad): I shall be as brief as possible; I shall try to abide by your direction.

Mr. Speaker, Sir, I wish to oppose the Home Minister's asking for leave to introduce this Draconian Bill, the Maintenance of Internal Security (Second Amendment) Bill, 1975. If anybody had at all any doubt or hope that the so-called democracy of India, after the 26th June 1975, has at least

*Published in Gazette of India Extraordinary, Part II, section 3, dated 23-7-75.